

SHRI P. RAMAMURTI : How can impotent government take action ?

SHRI S. M. BANERJEE : This question should be referred to Mr Nixon.

SHRI VIDYA CHARAN SHUKLA : The Representation of the People Act as well as the Constitution of India lay down the procedure in this respect. It is not as if Government lay down anything. If there is any violation of the oath by any Member of this House or of the State Legislature, this matter can be agitated not only by Government but by any citizen in any court of the country, and this can be taken up with the Chief Election Commissioner, and then a decision can be obtained from them. There is no question of Government being impotent about these matters.

SHRI S K. TAPURIAH : What is the legal advice? Is it an abrogation or not ?

SHRI VIDYA CHARAN SHUKLA : So, the allegation is absolutely wrong. We are taking action whenever it has been found necessary and we shall take action whenever it is necessary to take such action.

MR DEPUTY-SPEAKER : Now, Papers to be Laid on the Table.

SHRI NAMBIAR : What about a discussion on this?

14.10 hours.

14.10 hrs.

PAPERS LAID ON THE TABLE

(Notifications re : Industrial Disputes Act.)
etc.)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table :

- (1) A copy each of the following Notifications under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 :

- (i) The Industrial Disputes (Central) Amendment Rules, 1969 published

in Notification No. G. S. R. 1283 (English version) and G. S. R. 1285 (Hindi version) in Gazette of India dated the 7th June, 1969.

- (ii) The Industrial Disputes (Central) Second Amendment Rules, 1969 published in Notification No. G.S.R. 1284 (English version) and G. S. R. 1286 (Hindi version) in Gazette of India dated the 7th June, 1969.

[Placed in Library. See No. LT—1316/69.]

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1969, published in notification No. S.O. 1675 in Gazette of India dated the 3rd May, 1969 (English version) and S.O. 1892 in Gazette of India dated the 17th May, 1969 (Hindi version) under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See. No. LT—1317/69.]

Certified Accounts and Audit Report re: National Cooperative Development Corporation Act.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M.S. GURUPADASWAMY) : I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT—1318/69.]

Notifications under Essential Commodities Act etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955: